NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

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PETITION NUMBER

: TCP/127/(IB)/2017

NAME OF THE PETITIONER(S)

: JOTUN INDIA PVT LTD

NAME OF THE RESPONDENT(S)

: CONSOLIDATED CONSTRUCTION CONSORTIUM

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. C- ASNINI

For Petitional

S. Jenier

For for mardal & feoriates.

2. S. KARTHIKEI BALAN

Procon. S. Arasu

for Replt

ORDER

Counsel for Petitioner (Operational Creditor) present. This petition was filed before the Hon'ble High Court of Madras u/s 433(e) of the Companies Act, 1956. As per the provisions under section 9(3)(b)and(c) of I&B Code, 2016 an affidavit and bank certificate were to be submitted on or before 15.07.2017. But, the record shows that there is no compliance with the said provisions till date. Therefore, the petition abates and is **dismissed** with the liberty to the Petitioner to file fresh, if so desired.

S. Jiragarh

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

ghk

(CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL) RV